

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application Nos. 040/00169/2018

Date of Order: This, the 4<sup>th</sup> day of May 2018

**THE HON'BLE MR. S.N. TERDAL, JUDICIAL MEMBER**

Sri Bichitra Kalita  
Son of Late Dehi Ram Kalita  
Ward No. 8, Near Ganesh Mandir  
P.O. – Mangaldai, 784125  
Dist – Darrang, Assam.

...Applicant

By Advocate: Mr. D.N. Sharma

-Versus-

1. The Union of India  
Represented by the Secretary  
To the Government of India  
Ministry of Communication & IT  
Department of Posts, Dak Bhawan  
New Delhi – 110116.
2. The Director of Postal Services, (HQ)  
Office of the Chief Post Master General  
Assam Circle, Guwahati – 781001.
3. Sr. Superintendent of Post Offices  
Guwahati Division, Guwahati – 781001.
4. The Supdt. of Post Offices  
Darrang Division, Tezpur – 784001.

... Respondents

By Advocate: Mr. R. Hazarika, Addl. CGSC

## **O R D E R (ORAL)**

### **MR. S.N. TERDAL, MEMBER (J):**

This O.A. is filed by the Applicant seeking a direction to set aside the impugned punishment order No. F4-2(B)/2008-09/R-16/B. Kalita dated 12.12.2017 and charge memo No. F4-2(B)/2008-09/R-16/B. Kalita dated 12.08.2018.

2. Heard Mr. D. N. Sharma, learned counsel for the Applicant. Perused the O.A. and the documents.
3. Admit. Issue notice to the Respondents. Mr. R. Hazarika, learned Addl. CGSC accepts notices on behalf of all the Respondents.
4. At the request of the learned counsel for the Applicant which has been consented to by the learned Addl. CGSC for the Respondents, this O.A. is taken up for final hearing at this stage though the Applicant has challenged the charge memo as well as punishment order passed by the Disciplinary Authority. However, the learned counsel for the Applicant submits at this stage that O.A. may be disposed of with a direction that his pending statutory appeal may be directed to be decided by the Respondents within a specified time.

5. Accordingly, the O.A. is disposed of with a direction to the Respondents to decide the statutory appeal dated 02.01.2018 within two months from the date of receipt of this order.

6. No order as to costs.

**(S.N. TERDAL)  
JUDICIAL MEMBER**

**PB**

APPLICANT'S ANNEXURES:

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1	Annexure A1	Copy of the impugned order dated 12.12.2017	11-15
2	Annexure – A2	Copy of memo of charges F4-2(B)/2008-2009/R-1/B. Kalita/ dated 12.08.2016	16-19
3	Annexure – A3	Copy of written statement dated 12.08.2016	20-22
4	Annexure – A4	Copy of pay slip for December 2017	23
5	Annexure – A5	Copy of appeal dated 02.01.2018	24-27
6	Annexure – A6	Copy of Rule 106 and 107 of P&T vol.iii	28